

## OFFICE ORDER NO. 05 OF 2021

- Ref.: 1. Hon'ble Supreme Court Order, dated 23<sup>rd</sup> March, 2020
2. Hon'ble High Court Circular, dated 15<sup>th</sup> April, 2020.
3. This Office Order No.30 of 2020, dated 24<sup>th</sup> April, 2020.
4. Hon'ble High Court Guidelines, dated 3<sup>rd</sup> June, 2020.
5. This Office Order No. 38 of 2020, dated 05<sup>th</sup> June, 2020.
6. This Office Order No.80 of 2020, dated 8<sup>th</sup> October, 2020.
7. Hon'ble High Court Standard Operating Procedure (SOP), dated 27<sup>th</sup> November, 2020.
8. This Office Order No.88 of 2020, dated 28<sup>th</sup> November, 2020.
9. This Office Order No.89 of 2020, dated 1<sup>st</sup> December, 2020.
10. High Court Letter No.Insp-I/9/2021, dated 29<sup>th</sup> January, 2021.
11. This Office Order No.4 of 2021, dated 30<sup>th</sup> January, 2021.

All concerned are well aware that the liberty to the practicing Advocates and Litigants was given to deposit the entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were remained to be deposited from 21<sup>st</sup> March, 2020 within 15<sup>th</sup> days from the date of full-fledged reopening of the Court, in

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which the period of making deposit is expired, vide this Office Orders, dated 24<sup>th</sup> April, 2020, 5<sup>th</sup> June, 2020 and thereafter.

Now, in pursuance to the directions of the Hon'ble High Court, vide its Letter, dated 29<sup>th</sup> January, 2021, this Court will start its regular physical functioning with effect from Monday, the 1<sup>st</sup> February, 2021 from 10.30 a.m. to 6.00 p.m. by observing all the safety / precautionary measures put in place by the Hon'ble High Court and Government from time to time to avoid the spread of Coronavirus.

In view of above, the limitation period to deposit entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were pending from 21<sup>st</sup> March, 2020 in which the period of making deposit is upto 15<sup>th</sup> February, 2021.

The Assistant Registrars at Head Office and Bandra Branch are hereby directed to receive arrears of amount/s of rent / compensation / penalties and such other deposits, which were pending from 21<sup>st</sup> March, 2020 till 15<sup>th</sup> February, 2021.

All the concerned are hereby directed to note the same and act accordingly.

COURT OF SMALL CAUSES     }  
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  }  
MUMBAI : 30<sup>TH</sup> JANUARY, 2021    }

  
( S. C. More )  
Chief Judge